

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

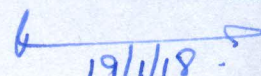
C.P (IB) No. 112/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

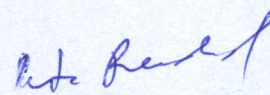
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Eastern Electrodes & Coke Pvt.Ltd.-Vs- Impex Steel Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

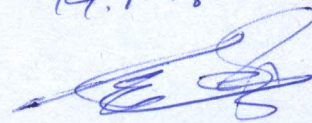
1. Ms. MICKY CHOWDHURY, Adv. Petitioner  
MR. ROHIT JALAN, Adv.

  
19/1/18

2. Ms. SHANTA RAMCHAND, Adv.  
MR. Z. RAHMAN, Adv. Respondent

  
19.1.18

3. Mr. SOUMITRA LAHIRI, IRR

  
19.1.18

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.


Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed by the end of the day.


Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be



filed within 7 days with a copy in advance to the opposite party.

List it on 14/02/2018 for admission.

  
(Jinan K.R.)  
Member (J)

  
(V.P. Singh)  
Member (J)